

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 1131 of 2020

IN THE MATTER OF:

M/s. Tushir Constructions Pvt. Ltd.

Registered Officer at:

RZ-45H, Plot No. 137-A,

1st Floor, Raj Nagar, Palam Colony,

New Delhi – 110077

...Appellant.

Versus

NKG Infrastructure Ltd.

Registered Office at:

204, Kailash Building,

26, Kasturba Gandhi Marg,

New Delhi - 110001

...Respondent.

For Appellant: Mr. Apoorv Sarvaria, Advocate.

**For Respondent: Mr. Sunil Goel, Mr. Prakhar Tiwari and
Mr. Himanshu Goel, Advocates.**

ORDER
(Virtual Mode)

21.06.2021 Learned Counsel for the Appellant submits that the parties have settled their disputes as per the Settlement Agreement dated 16th March, 2021, copy of which has been filed with diary No. 27383. The Learned Counsel for the Appellant further submits that the Appeal may be permitted to be withdrawn with liberty to revive the same in case instalments due to Respondent do not materialize.

Learned Counsel for the Respondent does not object.

In view of the above submissions made by the Learned Counsel for both-sides, the Appeal is disposed as withdrawn with liberty to seek revival in case the instalments due to be paid do not materialize. Both Learned Counsel

submit that cheques dated 20th June, 2021 and 20th July, 2021 are due to be paid as per settlement.

The Appeal is disposed accordingly with liberty to revive the Appeal if instalments due as per settlement are not paid/do not materialize.

[Justice A.I.S. Cheema]
The Officiating Chairperson

[Dr. Alok Srivastava]
Member (Technical)

Basant B./gc.